

MR, CHAIRMAN : So, this discussion is over.

20.03 hrs.

CONVICTION OF MEMBERS

MR. CHAIRMAN : Before we adjourn, I have to make an announcement regarding conviction of two Members.

In continuation of the telegram communicated to the House earlier today. I have to inform the House that the Speaker has received the following identical communications, dated the 7th May, 1968, from the Magistrate First Class, Ghaziabad :—

(I)

"I have the honour to inform you that Shri Sunder Lal and Shrimati Ganga Devi, Members, Lok Sabha, were tried at Ghaziabad court before me on a charge under Section 447, Indian Penal Code, for illegally occupying the land of Improvement Trust, Ghaziabad, at Mohalla Jatwara Kalan, Ghaziabad Police Station Sihani Gate.

On the 7th May, 1968, after a trial lasting for one year, eight months and fourteen days, I found them guilty of the offence under section 447, Indian Penal Code and sentenced them to pay a fine of Rs. 500/- or in default to undergo three months rigorous imprisonment."

(II)

"I have the honour to inform you that Shri Sunder Lal and Shrimati Ganga Devi, Members, Lok Sabha, who were convicted on the 7th May, 1968 for an offence under Section 447, Indian Penal Code to pay a fine of Rs. 500/- or in default to undergo three months rigorous imprisonment, were released on the 7th May, 1968 and ten days' time allowed to them to pay the fine imposed."

Now, the House stands adjourned to meet tomorrow at 11 A.M.

20.05 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Thursday, May 9, 1968/Vatsakha 19,1890 (Saka)